

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**I.A. No. 240 of 2014 in Appeal No. 141 of 2014**  
**&**  
**I.A. No. 220 of 2014 in Appeal No. 123 of 2014**

**Dated : 23<sup>rd</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**IA-240 of 2014 in**  
**Appeal No. 141 of 2014**

**Sai Wardha Power Ltd. .... Appellant(s)**  
**Versus**  
**Reliance Infrastructures Ltd. & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
for R.1  
Mr. Aditya Panda for R.2

**IA-220 of 2014 in**  
**Appeal No. 123 of 2014**

**Reliance Infrastructure Ltd. ... Appellant(s)**  
**Versus**  
**Wardha Power Company Ltd. & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Aditya Panda  
Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan for R.2  
Mr. Anand K. Ganesan for R.1

**ORDER**

As agreed by the learned counsel for both the parties, these Appeals can be taken up for final disposal by fixing an early date.

Post these matters for hearing on **07.08.2014**. In the meantime, pleadings be completed.

**(Rakesh Nath)**  
**Technical Member**  
ts/js

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**